

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH

ITEM NO : 5

IA NO. 222/2020 IN  
CP NO. (IB) 223/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : RAFI AHMAD & ORS. V/S SUPRIYO KUMAR CHAUDHARY (LIQUIDATOR OF JVL AGRO INDUSTRIES LTD.)

SECTION: 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. K.N.RAI ALONGWITH SH. VIJAY SKUMAR RAI, ADVS.

COUNSEL FOR THE LIQUIDATOR : SH. YASH TANDON, ADV.

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The matter was taken up today through Video Conferencing.

Sh. Yash Tandon, Advocate for the Liquidator present through video conferencing but none present on behalf of the Applicant/Petitioner.

On the last occasion vide order dated 29.09.2020, time was granted to the learned counsel for the Liquidator to file reply, however, no reply has been filed till date.

Learned counsel appearing for the respondent/liquidator states that the reply is already prepared and the same shall be filed within 48 hours by serving an advance copy to the counsel for the Petitioner.

Rejoinder, if any, may be filed by the Petitioner by the next date.

As prayed, put up 11<sup>th</sup> December, 2020 before the Regular Court/ Video Conferencing.

Dated : 03.11.2020

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)

Typed by :  
Md. Zaid  
(Stenographer)